

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**

SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

**COURT NO. I  
APPEAL NO. E/2491//2009**

[Arising out of Order-in-Appeal No. OIA- 57/CE/APPL/DLH-IV/2009 dated 12.05.2009 passed by the Commissioner of Central Excise (Appeals), Delhi]

**Date of hearing/decision:** 06.12.2018

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**M/s Elofic Industries Limited : Appellant(s)**

**VS**

**C.C.E. Delhi IV : Respondent(s)**

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Appearance:

Present for the Appellant(s): Shri Amrinder Gill (Advocate)

Present for the Respondent(s): Shri Vijay Gupta (AR)

**CORAM:**

**Hon'ble Mr. Ashok Jindal, Member (Judicial)**

**Hon'ble Mr. Bijay Kumar, Member (Technical)**

**FINAL ORDER NO.**

**63634 /2018**

**Per : Ashok Jindal**

The Ld. Counsel for the appellant requested for withdrawal of the appeal. The request is accepted, therefore, we dismiss the appeal as withdrawn.

*(Order dictated and pronounced in the open court)*

**Bijay Kumar  
Member (Technical)**

**Ashok Jindal  
Member (Judicial)**